CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 292/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Simhadri Super Thermal Power Station Stage-I (2x500 MW).

Petition No. 417/GT/2020

- Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Simhadri Super Thermal Power Station Stage-I (2x500 MW).
- Petitioner: NTPC Limited
- Respondents: APEPDCL & 3 ors
- Date of Hearing: 28.7.2022
- Coram: Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
- Parties present: Shri Venkatesh, Advocate, NTPC Shri Anant Singh, Advocate, NTPC Shri Rishabh Sehgal, Advocate, NTPC Shri Isnain Muzamil, Advocate, NTPC Shri A.S. Pandey, NTPC Shri Harshit Sharma, NTPC

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in these matters. He also submitted that the Petitioner has also filed additional submissions placing on record additional documents, after serving copy on the Respondents.

3. None present on behalf of the Respondents.

4. The Commission directed the Petitioner to file the following additional information, by **8.8.2022**, after serving copy on the Respondents:

Petition No.292/GT/2020

(i) Reconciled liability addition during the respective years claimed in Form 18 with Form 9A together with the soft copy of Form 18, if revised;

ROP in Petition Nos. 292/GT/2020 and 417/GT/2020



(ii) Soft copy of Annexure-**A** (regarding pay revision impact) as submitted vide affidavit dated 28.6.2021.

Petition No.417/GT/2020

- (i) Details of award as per LOA, current status pertaining to the work of 2 No.(s) new FRP-IDCTs for Unit-I and II (Rs. 166.85 crore claimed as additional capitalization during 2020-22) proposed to be commissioned in place of 2 No.(s) NDCT including their de-capitalization value(s).
- (ii) De-capitalization value(s) against the each of the other claimed additional capital expenditure.
- (iii) Form-15 including the opening quantity of fuel and value of stock.

5. The Respondents shall file their replies on or before **15.8.2022**, after serving copy on the Petitioner, who may file its rejoinder, if any, by **22.8.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in these petitions were reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

